

(*संदाय सूचना या चैक या मांगदेय ड्राफ्ट या मनीआर्डर या नकद);

(ii) नियम 44 में,—

(क) उपनियम (3) में, खंड (i) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात् :—

“(i) सरकारी कर्मचारियों को सभी संदाय जिसके अंतर्गत वेतन संदाय भी है, बैंककारी सुविधाओं की उपलब्धता के अधीन, उनके बैंक खातों में सीधे जमा करने के लिए इलेक्ट्रॉनिक हस्ताक्षरित संदाय सूचना द्वारा किए जाएंगे:

परंतु कठिनाई की दशाओं में, जहां कारण सक्षम प्राधिकारी द्वारा सम्यक रूप से अनुमोदित है, अन्य मान्यताप्राप्त माध्यमों द्वारा संदाय के लिए एक-बार में छूट प्रदान की जा सकेगी”;

(ख) खंड (iii) का लोप किया जाएगा।

[फा. सं. 3(2)(1)/2016/TA/आर एंड पी नियम/संशोधन]

सोमा रॉय बर्मन, संयुक्त महानियंत्रक लेखा

टिप्पण : मूल नियम भारत के राजपत्र अधिसूचना सं. सा.का.नि. 739, तारीख 3 सितंबर, 1987 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उसमें सा.का.नि. 268(अ) तारीख 30 मार्च, 2012 द्वारा संशोधन किया गया।

MINISTRY OF FINANCE

(Department of Expenditure)

(CONTROLLER GENERAL OF ACCOUNTS)

NOTIFICATION

New Delhi, the 27th April, 2017

G.S.R. 412(E).—In exercise of the powers conferred by clause (1) of article 283 of the Constitution, the President hereby makes the following further amendments to the Central Government Account (Receipts and Payments) Rules, 1983, namely:—

1. (1) These rules may be called the Central Government Account (Receipts and Payments) Amendment Rules, 2017.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Central Government Account (Receipts and Payments) Rules, 1983,—
 - (i) in rule 33,—
 - (a) for clause (xa), the following clause shall be substituted, namely:—

‘(xa) When payment is desired by different modes of payments i.e., payment advice/Cheque/ Demand Draft/ Postal Order/ Money Order/ Cash, etc., separate bills shall be prepared by the DDOs and the following shall be clearly indicated on the top of the bills:

“Payment by (*)”

(*payment advice or Cheque or Demand Draft or Postal Order or Money Order or Cash)’;

(ii) In rule 44,-

(a) in sub-rule (3), for clause (i), the following clause shall be substituted, namely:—

“(i) All payments to Government servants, including salary payments, shall be made by electronically signed payment advices for direct credit to their bank accounts, subject to availability of banking facilities:

Provided that a one-time relaxation may be granted for payment by other recognized modes in cases of hardship where the reasons are duly approved by competent authority”;

(b) Clause (iii) shall be omitted.

[F. No. 3(2)(1)/2016/TA/R&P Rules/Amendment]

SOMA ROY BURMAN, Jt. Controller General of Accounts

Note: The principal rules were published in the Gazette of India vide notification number G.S.R. 739, dated the 3rd September, 1987 and subsequently amended vide notification number G.S.R. 268(E), dated the 30th March, 2012.

F. No. 1(1)/2011/TA/ 265
Ministry of Finance
Department of Expenditure
Controller General of Accounts
Lok Nayak Bhawan, Khan Market
New Delhi-110511

Date: 01-08-2016.

OFFICE MEMORANDUM

Subject: Payment to Government servants other than salary etc. through e-Payment

A reference is invited to this office O.M. No. 1(1)/2011/TA/ 292 dated 31st March 2012 regarding payment to Government servants other than salary etc. through e-Payment from 1st April 2012. Since advancements in payment and banking technology have enabled a large number of transactions to be handled smoothly through the e-payment mode, the existing limit of Rs. 25,000/- prescribed in paragraph 2 of this office O.M. dated 31st March 2012 has been further reviewed. It has now been decided to lower the threshold limit to Rs. 10,000/- in order to bring more payments under the purview of direct credit by electronic transfer to the bank account of the payee.

2. All Ministries/ Departments of the Government of India are required with immediate effect to discharge all payments to Government servants, other than salary, above Rs.10,000/-(Rupees Ten thousand only) by issue of payment advices, including electronically signed payment advices.
3. In so far as payment of salary is concerned, employees may continue to have the option of drawing salary by cash, cheque or electronic payment mode irrespective of the amount involved.
4. This issues with the approval of the Finance Minister.

Soma Roy Burman
3.8.2016
(Soma Roy Burman)

Joint Controller General of Accounts

To

1. Secretary (All Ministries/Departments)
2. Financial Adviser (All Ministries/Departments)
3. Secretary, Defence Finance
4. Secretary, Posts
5. Financial Commissioner, Railways
6. Member Finance, Department of Telecommunications
7. Controller General of Defence Accounts
8. All Pr. CCAs/ CCAs/CAs of the Civil Ministries/ Departments

9. Sr. AO, ITD for uploading on CGA website